

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:2813
ANSWERED ON:07.12.2009
MAJOR PORTS REGULATORY AUTHORITY BILL
Reddy Shri Magunta Srinivasulu

Will the Minister of SHIPPING be pleased to state:

- (a) the status of the Major Ports Regulatory Authority Bill, 2009;
- (b) whether the proposed Bill likely to supercede the existing Major Port Trust Act, 1963; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K. VASAN)

(a) to (c): A Committee under the Chairmanship of Additional Secretary and Financial Advisor, Ministry of Shipping was formed to examine the role of Tariff Authority for Major Ports (TAMP), Mumbai, vis-a-vis performance regulation, the organizational structure and the statutory framework for the purpose of strengthening of Tariff Authority for Major Ports. The Committee has finalized the draft Major Ports Regulatory Authority Bill, 2009. The Bill, if enacted, will be a successor to the provisions currently enshrined in the Major Port Trusts Act, 1963 in so far as the working of the Tariff Authority for Major Ports is concerned. The proposed legislation shall also empower the present regulator, namely TAMP, with enforcement powers so that the tariff regime is implemented in a justified manner. Public hearing on the draft Bill was held on 24th July, 2009.

Comments received from various stakeholders are being examined and a comparative analysis is being made with similar regulatory Acts enacted by other organizations.